

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

REVIEW PETITION NO.22/97 IN O.A.795/96

CORAM: HON'BLE SHRI M.R. KOLHATKAR, MEMBER(A)

G.A. Waghlikar

By Advocate Shri D.B. Patil

.. Review Petitioner
(Original Applicant)

-versus-

Union of India & Ors.

By Counsel Shri R.K. Shetty

.. Respondents

Tribunal's order:
(Per M.R. Kolhatkar, Member(A))

Date: 24-7-1997

Heard Shri D.B. Patil for the review petitioner (original applicant) and Shri R.K. Shetty for the respondents (original respondents).

2. The main contention in the R.P. is that the application was heard ex-parte and that the copy of the written statement of the respondents was not served in advance on the applicant and that otherwise there are errors apparent on the face of the record inasmuch as the Tribunal did not take account of the impact of the Govt. of Maharashtra, Education & Employment Dept. GR dt. 18-12-85 which made employees retiring from Govt. aided private schools eligible for pension.

3. I am inclined to consider that this is a fit case for review. The R.P. is allowed. Judgment dt. 6-1-97 is reviewed and recalled. Applicant is directed to make State of Maharashtra, Finance Department and Education Department as parties and serve a copy of the O.A. QN on them. I would expect the State Govt. of Maharashtra particularly to clarify the terms and conditions of reciprocal arrangements between State Govt. and Central Govt. stated to have been finalised on ~~13-7-92~~ 13-7-92 and in particular whether employees of the private aided education institutions

who were made entitled for pension were also envisaged to ~~be~~ come under the reciprocal arrangements between the State Govt. and the Central Govt. Amendment to the OA to be made within eight days.

Office to issue notice to the added parties on necessary amendments who may file their reply within four weeks of the service of the notice.

Copy of the order to be given to the parties:

S.O. to 25-9-97

M.R. Kolhatkar

(M.R. KOLHATKAR)
Member(A)

M

VII/8
order ~~for 24-7-97~~ dispatched
to Applicant/Respondent(s)
on 25-7-97

*Amendments carried
as per directions given
on 24-7-97 and added
seal to Maharashtra as
party. (M.R.K.)*
*Adv for Applicant
31/7/97*

Notices issued to ~~no. 1~~
Applicant/Respondents on
28.8.97

29/8/